CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 106/AT/2022

Coram: Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Date of Order: 8th June, 2022

In the matter of:

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the inter-state transmission system being established by Gadag Transmission Limited (a 100% wholly owned subsidiary of ReNew Transmission Ventures Private Limited).

And In the matter of

Gadag Transmission Limited, 138, Ansal Chambers-II, Bhikaji Cama Place, Delhi – 110066

.....Petitioner

Vs

- 1. ReNew Solar Power Private Limited, Renew Hub, Commercial Block-1, Zone-6, Golf Course Road, DLF City Phase V, Gurugram, Haryana- 122009.
- Vena Energy Vidyuth Private Limited,
 1, 1st Floor, Embassy Icon Annexe, Infantry Road,
 Banglore-560001
- 3. Chief Executive Officer, REC Power Development and Consultancy Limited, REC Corporate Head Quarter, D Block, Plot No. I- 4, Sec – 29, Gurugram – 122001, Haryana
- 4. Chief Operating Officer, Central Transmission Utility of India Limited, Saudamini, Plot No.2, Sector-29, Gurugram-122001, Haryana

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Parties present:

Shri Amit Kumar, GTL

Shri Mohit Jain, GTL

Shri Anil Kr. Meena, CTUIL

Shri Ankush Patel, CTUIL

Shri Swapnil Verma, CTUIL

Shri Siddharth Sharma, CTUIL

Shri Ranjeet Singh Rajput, CTUIL

Shri Bhanu Prakash Pandey, CTUIL

Shri P.S.Hariharan, RECPDCL

<u>ORDER</u>

The Petitioner, Gadag Transmission Limited, has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') for adoption of transmission charges in respect of "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka -Part A" (hereinafter referred to as 'the Transmission System' or 'the Project') to be established on Build, Own, Operate and Maintain (BOOM) basis.

2. On receipt of the present Petition, the Bid Process Coordinator (BPC), REC Power Development and Consultancy Limited (arrayed as Respondent No. 3), vide letter dated 7.4.2022 was directed to submit the relevant documents regarding complete process of competitive bidding. The necessary details have been filed by the BPC under affidavit dated 25.4.2022.

Hearing dated 24.5.2022

3. The matter was called out for virtual hearing on 24.5.2022 through video conferencing after notice to all the Respondents. No reply has been filed by the Respondents. None was present on behalf of the LTTCs. The representative of the Petitioner submitted pursuant to the bid process conducted by Bid Process Coordinator,

REC Power Development and Consultancy Limited, ReNew Transmission Ventures Private Limited was declared as the successful bidder and was issued Letter of Intent on 27.1.2022. He further added that the Bid Evaluation Committee has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act and that the levelized transmission charges discovered for the Project after e-reverse auction is acceptable.

- 4. Vide Record of Proceeding for the hearing dated 24.5.2022, BPC was directed to clarify the basis on which the LTTCs are selected to the TSA and the relevant guidelines of the Ministry of Power, Government of India on this aspect, if any.
- 5. BPC vide its affidavit dated 2.6.2022 has submitted that the list of LTTCs for "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka Part A" was provided by CTUIL. BPC has no role in finalization of LTTCs for any project. In this regard, relevant portion of communication dated 31.8.2021 from CTUIL is extracted as under:

"Sub: Details of LTTCs for 'Transmission Scheme for Solar Energy Zone in Gadag (100 MW), Karnataka, Part A: Phase-I"

In this regard, it is to mention that LTA for 160 MW has been granted to M/s Vena Energy Vidyut Pvt. Ltd. with M.P Power Management Co. Ltd. (MPPMCL) as firm beneficiaries and LTA for 300 MW to M/s Renew Solar Power Pvt. Ltd with NR, WR, ER as target beneficiaries for their proposed generation projects in Gadag REZ in Karnataka under the subject scheme through following transmission elements:

- Establishment of 2x250 MVA, 400/220 kV Gadag Pooling Station
- Gadag PS-Narendra (New) 400 kV (high capacity equivalent to quad moose)
 D/c line
- 1x125 MVAr, 420 kV bus reactor at Gadag PS

In view of the above, M/s M.P. Power Management Co. Ltd. (for LTA granted to M/s Vena Energy Vidyut Pvt. Ltd. and M/s Renew Solar Power Pvt. Ltd. are identified as Long term Transmission Customers for 'Transmission Scheme for Solar Energy Zone in Gadag (1000 MW), Karnataka-Part A, Phase-I"

- 6. It is noted that Transmission Service Provider (TSP) and LTTC, namely, Renew Solar Power Private Limited are sister companies and any impact in tariff should not be decided mutually by both the sister companies.
- 7. We have considered the submissions of the Petitioner and perused the documents on record. Section 63 of the Act provides as under:
 - "Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government."
- 8. Ministry of Power, Government of India has notified the 'Tariff based Competitive Bidding Guidelines for Transmission Service' (hereinafter referred to as 'the Guidelines') under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006. The salient features of the Guidelines are as under:
 - (a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (TSP) for new transmission lines and to Build, Own, Maintain and Operate the specified transmission system elements.
 - (b) For procurement of transmission services, required for inter-State transmission project, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertaking, or its wholly owned subsidiary (Special Purpose Vehicle) as the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

- (c) BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power, Government of India. Approval of the Appropriate Commission would be necessary, if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by BPC to the Appropriate Commission.
- (d) For procurement of transmission services under the Guidelines, BPC may adopt at its option either a two-stage process featuring separate Request for Qualification (RfQ) and Request for Proposal (RfP) or adopt a single stage two envelope tender process combining both RfQ and RfP processes.
- (e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfP, minimum conditions to be met by the bidder shall be specified in RfP notice. The bidding shall be by way of International Competitive Bidding.
- (f) Standard documentations to be provided during RfP shall include definitions of requirements including brief description of the project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.
- (g) Standard documentations to be provided by BPC in RfP shall include specified target dates/ months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (TSA) proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by BPC, discount factor to be used for evaluation of the bids, specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between TSP and the utilities, amount of contract performance

guarantee as percentage of cost of the project, liquidated damages that would apply in case of delay in start of providing the transmission services and other technical and safety criteria to be met by the bidder/ TSP including the provisions of the Grid Code.

- (h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The Empowered Committee shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA), not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in RfP shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.
- (i) The timeline suggested for two stage bid process is 145 days and that for single stage two envelope bid process is 180 days. BPC is empowered to give extended time- frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.
- (j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Letter of Intent (LoI) or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 15.4 of the RfP.
- (k) BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee (BEC) shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

- 9. Therefore, we have to examine whether the process as per the provisions of the Guidelines has been followed in the present case for arriving at the lowest levelised transmission charges and for selection of the successful bidder.
- 10. Ministry of Power, Government of India, vide Gazette notification. F. No. 15/3/2018- Trans-Pt(1) dated 27.1.2020 and 19.7.2021 notified REC Power Development and Consultancy Limited (RECPDCL) as Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider to establish Transmission System for "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka -Part A" through tariff based competitive bidding process
- 11. Gadag Transmission Limited (the Petitioner) was incorporated on 2.6.2020 under the Companies Act, 2013 as a wholly owned subsidiary of RECPDCL with the objective to establish the Project and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time".

12. BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. BPC started the process of selection of TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice

for RfP was published on 9.9.2021 in various editions of Times of India (English), Navbharat Times (Hindi) and Financial Times (Worldwide) with the last date of submission of response to RfP as 17.12.2021 Intimation regarding the initiation of the bid process was given to this Commission in accordance with Clause 4.2 of the Guidelines vide letter No. RECTPCL/ISTS/TBCB/2021-22/1261 dated 9.9.2021.

13. The key milestones in the bidding process were as under:

S. No.	Events	Date
1	Publication of Request for Proposal	09.09.2021
2	Submission of RfP technical bid and financial bid	17.12.2021
3	Opening of RFP Technical Bid	17.12.2021
4	Opening of RfP financial bid (Initial offer)	10.01.2022
5	e-Reverse Auction	11.01.2022
6	Issuance of Letter of Intent to successful bidder	27.01.2022
7	Signing of Share Purchase Agreement and transfer of Special Purpose Vehicle	17.03.2022

14. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

Sr. No.	Name of the Transmission Element	Scheduled COD from Effective Date
	Establishment of 400/220 kV, 2x500 MVA Gadag Pooling Station with 400 kV (1X125 MVAR) bus reactor	18 Months
1	400/220 kV, 500 MVA ICT – 2 nos. 400 kV ICT bays – 2 nos. 220 kV ICT bays – 2 nos. 400 kV line bays – 2 nos. 220 kV line bays – 4 nos. 125 MVAr, 420 kV reactor – 1 no.	

Sr. No.	Name of the Transmission Element	Scheduled COD from Effective Date
	420 kV reactor bay – 1 no. 220 kV bus coupler (BC) bay -1 no. 220 kV transfer bus coupler (TBC) bay- 1 no.	
	Future provisions: 400 kV: • Space for 400 kV Line bay with switchable line reactor: 8 nos. • 400/220kV ICT along with associated bay: 4 nos.	
	 220kV: Bus sectionalizer bay: 2 nos. (One no. bay for each Main Bus) Bus coupler bay: 1 nos. Transfer Bus coupler bay: 1 nos. Space for future 400/220kV ICT bay: 4 nos. Space for future line bay: 8 nos. 	
2	Gadag PS - Narendra (New) PS 400 kV (high capacity equivalent to quad moose) D/c line	
3	400 kV GIS line bays at Narendra (new) for Gadag PS-Narendra (New) PS 400 kV D/c Line 400 kV GIS line bays – 2 nos.	

Note:

- (i) POWERGRID to provide space for 2 no. of 400 kV GIS line bays at Narendra (New) 400 kV substation for termination of Gadag PS-Narendra (New) 400 kV (high capacity equivalent to quad moose) D/C line.
- (ii) The schedule of implementation of the scheme would be 18 months from the date of transfer of SPV.
- 15. The identified Long Term Transmission Customers (LTTCs) of the Project as specified in TSA are ReNew Solar Power Private Limited and Vena Energy Vidyuth Private Limited.
- 16. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

a)	Sh. Umesh Kumar Madan, EVP & Regional Head, SBI Capital Markets	Chairman
b)	Sh. G R Chandrasekharaiah, Director (Transmissions), Karnataka Power Transmission Corporation Limited	Member
c)	Shri. Shanmugam S, Director (Transmission Projects), Addl. Charge, Tamil Nadu Transmission Corporation Limited (TANTRANSCO)	Member
d)	Sh. Y.K. Swarnkar, Director (PSETD), Central Electricity Authority	Member
e)	Shri Awdhesh Kumar Yadav, Director, PSPA-I Division, Central Electricity Authority	Member
f)	Shri P Baburaj, Chairman of SPV "Gadag Transmission Limited"	Convener- Member of the Committee

17. Responses to RfP were received from the seven bidders as per details given below:

S. No.	Name of Bidders				
1.	Torrent Power Limited				
2.	ReNew Transmission Ventures Private Limited				
3.	Power Grid Corporation of India Limited				
4.	Sterlite Grid 15 Limited				
5.	Adani Transmission Limited				
6	G R Infraprojects Limited				
7.	. Megha Engineering & Infrastructures Limited				

18. The responses to RfP (Non-Financial) Bids of the Seven bidders were opened online through MSTC portal in the presence of representative of the bidders on 17.12.2021. Based on the recommendation of Bid Evaluation Committee (BEC), all seven bidders were qualified. RfP (Financial) Bids-Initial Price Offers of the seven

bidders were opened on 10.1.2022. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs.348.94 million. The initial price offers quoted by the seven bidders are as under:

Sr. No.	Name of Bidders	Levelised Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1	ReNew Transmission Ventures Private Limited	348.94	L1
2	Torrent Power Limited	362.24	L2
3	GR Infraprojects Limited	365.39	L3
4	Adani Transmission Limited	370.00	L4
5	Power Grid Corporation of India	380.27	L5
6	Sterlite Grid 15 Limited	388.00	L6
7	Megha Engineering & Infrastructures Limited	673.99	L7

- 19. As per the provisions of RfP documents, BEC recommended the four bidders, namely, ReNew Transmission Ventures Private Limited, Adani Transmission Limited, Torrent Power Limited and GR Infraprojects Limited to participate in the e-reverse auction stage and to submit their final offers.
- 20. The e-reverse auction was carried out at MSTC portal on 11.1.2022 in the presence of members of BEC after intimating to above four bidders regarding lowest initial price offer. The levelised transmission charges for each bidder (in ascending order) emerged as under:

Sr. No.	Name of Bidders	Levelised Transmission Charges from the Final Offer (in Rs. Million)	Rank
1	ReNew Transmission Ventures Private Limited	297.00	L-1
2	GR Infraprojects Limited	297.75	L-2
3	Adani Transmission Limited	308.32	L-3
4	Torrent Power Limited	322.21	L-4

- 21. Based on e-reverse bidding, BEC in its meeting held on 14.1.2022 recommended ReNew Transmission Ventures Private Limited with the lowest Levelised Transmission Charges of Rs.297.00 million as the successful bidder.
- 22. Letter of Intent (LoI) was issued by BPC on 27.1.2022 to the successful bidder i.e. ReNew Transmission Ventures Private Limited (RTVPL). In accordance with Clause 12.3 of the Guidelines, BPC has hosted on its website, the final result of the evaluation of the bids for selection of developer for the Project.
- 23. In accordance with the provisions of the bid documents and LoI issued in its favour, the Petitioner has prayed for adoption of the transmission charges for the Project which has been discovered through the process of competitive bidding.
- 24. In accordance with Clauses 2.15.2 of RfP, the selected bidder shall within 10 days of issue of LoI, accomplish the following tasks:
 - a) Provide Contract Performance Guarantee in favour of the LTTCs;
 - b) Execute the Share Purchase Agreement;
 - c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Gadag Transmission Limited along with all its related assets and liabilities;

- d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and
- e) Apply to this Commission for grant of transmission licence.
- 25. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day- to-day basis till the end of the Bid validity period". Though Lol was issued on 27.1.2022, RECPDCL, vide its letter dated 21.3.2022, in terms of Clause 2.15.2, Clause 2.15.3 and Clause 2.15.4 of RfP extended the date upto 31.3.2022 for completion of all activities by the successful bidder. RTVPL furnished the Contract Performance Guarantee to the Long-Term Transmission Customers of the Project for Rs. 97.50 million (Rs.9.75 crore) on 17.3.2022 and has acquired hundred percent equity-holding in the applicant company on 17.3.2022 after execution of the Share Purchase Agreement. TSP (the Petitioner) on behalf of ReNew Transmission Ventures Private Limited filed the Petition through e-filing for adoption of tariff on 23.3.2022.
- The Petitioner has approached the Commission by a separate application for grant of transmission licence. The Commission vide order dated 3.6.2022 in Petition No.105/TL/2022 on being satisfied that the Petitioner, *prime facie*, qualifies for grant of transmission licence as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission. Accordingly, notices have been published on 7.6.2022.

- 27. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and that the tariff discovered is in line with prevailing market prices. In the minutes of Bid Evaluation Committee meeting held on 14.1.2022, the following has been recorded:
 - "2. The Bid Evaluation Committee had met earlier on 10.01.2022 where the Initial Offers were opened and following was recommended:
 - As per provisions of RFP document, following First four (4) bidders are qualified to participate in the electronic reverse auction stage and submit their Final Offer:

Sr. No.	Name of Bidders	Levelised Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1	ReNew Transmission Ventures Private Limited	348.94	L1
2	Torrent Power Limited	362.24	L2
3	GR Infraprojects Limited	365.39	L3
4	Adani Transmission Limited	370.00	L4

- To start the e-reverse auction on 11.01.2022 at 1030 Hrs (IST) after intimation to all the four (4) qualified bidders regarding lowest initial price offer.
- 3. Pursuant to the above, BPC confirmed to BEC that all the above four (4) bidders were informed on 10.01.2022 regarding the e-reverse Auction start time and lowest initial offer.
- 4. The e-Reverse Auction started on 11.01.2022 at 1030 Hrs (IST) on MSTC portal. After 55 rounds of bidding, following levelised Transmission Charges for each bidder:

Sr. No.	Name of Bidders	Levelised Transmission Charges from the Initial Offer (in Rs. Million)	Levelised Transmission Charges from the Final Offer (in Rs. Million)	Rank
1	ReNew Transmission Ventures Private Limited	348.94	297.00	L-1
2	GR Infraprojects Limited	365.39	297.75	L-2
3	Adani Transmissior Limited	370.00	308.32	L-3
4	Torrent Power Limited	362.24	322.21	L-4

The system generated bid history of e-reverse auction is enclosed at Annex-1.

- 7. As per above table, M/s ReNew Transmission Ventures Private Limited emerged as the successful Bidder after the conclusion of e-Reverse Auction with the lowest Levelised Transmission Charges of Rs. 297.00 Million which is also the Final Offer.
- 8. BPC, in their evaluation report (Annex- 2) has confirmed the following:
- a. The levelised charges for this project has been computed based on the estimated cost as communicated by cost committee constituted by National Committee on Transmission (NCT) and as per prevailing CERC norms which works out to be Rs. 583.49 million.
- b. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- 9. After detailed discussions on the evaluation report prepared by BPC (Annex-2), the Bid Evaluation Committee decided the following:
- (a) M/s ReNew Transmission Ventures Private Limited with the lowest Levelised Transmission Charges of Rs. 297.00 Million, is the successful Bidder after the conclusion of the e- reverse Auction.
- (b) The levelised charges quoted by the successful Bidder, during e-reverse auction, is lower than the Levelised Charges estimated by BPC (Para 8 (a)), hence the levelised charges discovered through e-reverse auction is acceptable.
- (c) In view of (a) and (b) above, M/s ReNew Transmission Ventures Private Limited may be issued Letter of Intent (LoI)."
- 10. This certificate by BEC to be forwarded to CERC for adoption of tariff in terms of section 63 of the Electricity Act, 2003 is attached at **Annex-3**."
- 28. Bid Evaluation Committee vide its certificate dated 14.1.2022 certified as under:

"It is certified that:

- a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- b. M/s ReNew Transmission Ventures Private Limited, with lowest Levelised Transmission Charges of Rs. 297.00 Million, emerged as the successful Bidder after the conclusion of e-Reserve Auction
- c. Thus, Levelised Transmission Charges of Rs. 297.00 Million discovered through e-reverse auction is acceptable."

- 29. In the light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and the discovery of the levelised tariff of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC in its certificate dated 14.1.2022 has certified that ReNew Transmission Ventures Private Limited has emerged as the successful bidder after conclusion of e-reverse auction with lowest levelized transmission charges of Rs.297.00 Million. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-reverse auction, is lower than the levelised tariff calculated based on CERC norms. Based on the certification of the BEC, we approve and adopt the transmission charges for the Project as per the Appendix to this order which shall remain valid throughout the period covered in the TSA
- 30. In view of above, the Commission approves and adopts the transmission charges for the Project as per the Appendix to this order subject to issuance of transmission licence to the Project which shall remain valid throughout the period covered in the TSA. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time.

- 31. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of bidding documents and TSA for commissioning of the Project within SCOD.
- 32. A copy of this order shall be sent to CTUIL and Long Term Transmission Customers of the Transmission System.
- 33. The Petition No. 106/AT/2022 is disposed of in terms of the above.

Sd/- Sd/- Sd/- Sd/
(P.K. Singh) (Arun Goyal) (I.S.JHA)

Member Member Member

<u>Appendix</u>

Year	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. in Millions)	Quoted Escalable Transmission Charges (Rs. in Millions)
1	17-Jul-23	31-Mar-24	327.92	0.00
2	1-Apr-24	31-Mar-25	364.35	
3	1-Apr-25	31-Mar-26	364.35	
4	1-Apr-26	31-Mar-27	364.35	
5	1-Apr-27	31-Mar-28	364.35	
6	1-Apr-28	31-Mar-29	346.13	
7	1-Apr-29	31-Mar-30	324.50	
8	1-Apr-30	31-Mar-31	302.60	
9	1-Apr-31	31-Mar-32	281.42	
10	1-Apr-32	31-Mar-33	260.31	
11	1-Apr-33	31-Mar-34	260.31	
12	1-Apr-34	31-Mar-35	260.31	
13	1-Apr-35	31-Mar-36	260.31	
14	1-Apr-36	31-Mar-37	260.31	
15	1-Apr-37	31-Mar-38	260.31	
16	1-Apr-38	31-Mar-39	260.31	
17	1-Apr-39	31-Mar-40	260.31	
18	1-Apr-40	31-Mar-41	260.31	
19	1-Apr-41	31-Mar-42	260.31	
20	1-Apr-42	31-Mar-43	260.31	
21	1-Apr-43	31-Mar-44	260.31	
22	1-Apr-44	31-Mar-45	260.31	
23	1-Apr-45	31-Mar-46	260.31	
24	1-Apr-46	31-Mar-47	260.31	
25	1-Apr-47	31-Mar-48	260.31	
26	1-Apr-48	31-Mar-49	260.31	
27	1-Apr-49	31-Mar-50	260.31	
28	1-Apr-50	31-Mar-51	260.31	
29	1-Apr-51	31-Mar-52	260.31	
30	1-Apr-52	31-Mar-53	260.31	
31	1-Apr-53	31-Mar-54	260.31	
32	1-Apr-54	31-Mar-55	260.31	
33	1-Apr-55	31-Mar-56	260.31	
34	1-Apr-56	31-Mar-57	260.31	
35	1-Apr-57	31-Mar-58	260.31	
36	1-Apr-58	35 th anniversary of Scheduled COD	260.31	